

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE FIFTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 8285 OF 2015**

**Between:**

1. The SPR High School (EM) represented by the Secretary and Correspondent Mr. Nannuri Ram Reddy s/o Linga Reddy aged about 60 years occupation Legal Practitioner, H.No. 6-1-215, Netaji Nagar, Nalgonda Dist. Proper
2. SRI SANDEEP EDUCATIONAL SOCIETY, Registration No. 87/2004 Reptd. by Its Secretary Mr. Nannuri Ram Reddy S/o Linga Reddy Aged 60 years, Occ legal practitioner, resident of 6-1-215, Netaji Nagar, Nalgonda district proper.

**...PETITIONERS**

**AND**

1. The State of Telangana , reptd by its Principal Secretary Municipal Administration, Secretariat Building, Hyderabad.
2. The District Collector, Nalgonda District, Nalgonda District proper.
3. The Nalgonda Municipality, reptd by its Commissioner, Nalgonda District proper

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, Order or Direction most preferably one in the nature of Writ of Certiorari by calling the records connected with the impugned order in Notice No. A3/363/2015 dated 5-3-2015 issued by the respt.No.3 directing payment of property Tax and declare the same as illegal, arbitrary, unconstitutional and contrary to the provisions of the A.P. Municipalities Act, and set aside the same

**I.A. NO: 1 OF 2015(WPMP. NO: 10926 OF 2015)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation of the impugned notice viz., Notice No.A2/363/2015 dated 05-03-2015 issued by the respondent No.3 herein

**Counsel for the Petitioner: SRI. J. SURESH BABU**

**Counsel for the Respondent No.1: GP FOR MUNICIPAL ADMINISTRATION  
AND URBAN DEVELOPMENT**

**Counsel for the Respondent No.2: GP FOR REVENUE**

**Counsel for the Respondent No.3: SRI N. PRAVEEN KUMAR  
(SC FOR MC,TELANGANA)**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.8285 of 2015**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.Suresh Babu, learned counsel for the petitioners.

2. Learned counsel for the petitioners seeks leave of this Court to withdraw the writ petition.

3. In view of the aforesaid, the writ petition is dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- K. SREE RAMA MURTHY  
ASSISTANT REGISTRAR

//TRUE COPY//

*JKR*  
SECTION OFFICER

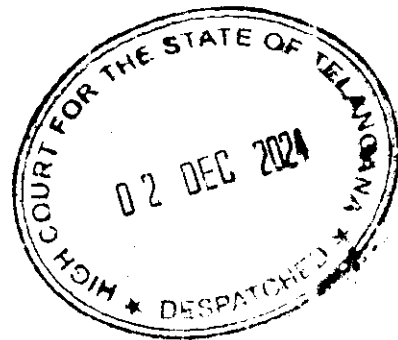
To,

1. One CC to SRI. J. SURESH BABU, Advocate [OPUC]
2. One CC to SRI. N. PRAVEEN KUMAR, (SC FOR MC, TELANGANA) [OPUC]
3. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CCs to GP FOR REVENUE High Court for the State of Telangana, at Hyderabad [OUT]
5. Two CD Copies *DX*

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LS

**HIGH COURT**

**DATED:15/10/2024**



**ORDER**

**WP.No.8285 of 2015**

**DISMISSING THE WRIT PETITION AS WITHDRAWN  
WITHOUT COSTS**

*PA*  
*25/10/24*  
*9 copies.*